

पंजाब वक्क बोर्ड

1149 hrs.

9600. श्री अर्जुन सिंह भवीरिया :

श्री जगत राम :

क्या निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री 7 दिसम्बर, 1974 के सूचना भाग 2 सं० 2093 के सदर्थ में यह बताने की कृपा करेंगे कि :

(क) क्या पंजाब वक्क बोर्ड के चेयरमैन को गिरफ्तार किया गया था ;

(ख) उसकी गिरफ्तारी के क्या कारण हैं; और

(ग) क्या उसके विरुद्ध अभी भी मुकदमा चलाया जा रहा है ?

निर्माण और आवास तथा पूर्ति और पुनर्वास मंत्री (श्री सतinder बल) (क) से (ग) : पंजाब वक्क बोर्ड द्वारा दी गई सूचना के अनुसार बोर्ड के अध्यक्ष कभी भी बोर्ड के अध्यक्ष की हूसियत में गिरफ्तार नहीं किए गए थे । तथापि, लोकसभा में बुलेटिन नं० 2082 दिनांक 3 दिसम्बर, 1974 (पंजाब वक्क बोर्ड के अध्यक्ष द्वारा दी गई प्रतिलिपि) में दी गई सूचना के अनुसार तैय्यब हुसैन, जो उक्त समय गुडगांव से संसद सदस्य थे पी० एस० नुह, जिला गुडगांव में धारा 148/149/307/324 आई. पी. सी. के अधीन स्पेशल जुडिसियल, मजिस्ट्रेट, अम्बाला कैन्ट द्वारा जारी किए गए वारंट के बावजूद पर पी० एस० नुह, जिला गुडगांव में गुहू की पंचायत सीमित के हरिजन तथा महिला सदस्य के सहयोजन के अवसर पर 2 अगस्त, 1973 को हुई घटना के सम्बन्ध में 30 नवम्बर, 1974 को गिरफ्तार किया गया था किन्तु उन्हें जमानत पर छोड़ दिया गया था बोर्ड के अनुसार सभी अधियुक्तों को बाद में डिस्ट्रिक्ट सीशन जज, गुडगांव द्वारा 7 फरवरी, 1975 को रिहा कर दिया गया था और कोई मुकदमा नहीं चल रहा है ।

PAPERS LAID ON THE TABLE

CORRECTION OF ANSWER TO S.Q. No. 266 DATED 13.3.78 RE. APPRENTICESHIP SCHEME FOR GOVERNMENT OF INDIA PRESS

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table a statement (i) correcting the reply given on 13th March, 1978 to a supplementary by Shri Chhabiram Argal on Starred Question No. 266 by Shri Nawab Singh Chowhan regarding Apprenticeship Scheme for Government of India Presses and (ii) giving reasons for delay in correcting the reply.

Statement

After the Starred Question No. 266, had been answered on March 13, 1978 Shri Chhabiram Argal put a supplementary question, in which, he stated that under the Apprenticeship Scheme training was being imparted to persons belonging to Scheduled Castes and Scheduled Tribes also but their quota had not been filled up; and that, therefore, some arrangement should be made so that the quota fixed for Scheduled Castes and Scheduled Tribes is utilised, in full. In reply I stated that, for apprentices, there was no such quota. On checking the position I find that this is not correct; rather, the Apprenticeship Rules framed by the Ministry of Labour under the Apprentices Act, 1961, provide for the reservation of training places for the members of the Scheduled Castes and Scheduled Tribes in every designated trade according to a ratio given in the Schedule to the Rules, separately for each State and that this ratio has been worked out with reference to the total number of apprentices. However, the rules also provide that, in case the prescribed number of persons belonging either to Scheduled Castes or to the Scheduled

Tribes are not available the training places, so reserved for them, may be filled by persons belonging to the Scheduled Tribes or, as the case may be by the Scheduled Castes, and, if the prescribed training places cannot be filled even in the above manner, then the training places, so lying unfilled, may be filled by persons not belonging to the Scheduled Castes or the Scheduled Tribes. The Government of India Presses in the country which are under the control of this Ministry, are following the rules about the reservation for Scheduled Castes and Scheduled Tribes in selecting apprentices for training under the Apprenticeship Training Programme.

2. Inconvenience caused to the Members is regretted.

SHRI HARI VISHNU KAMATH (Hoshangabad): On a point of order under rule 376 read with Direction 16. Sub-direction (iv) of Direction 16 says:

"The Minister shall ordinarily intimate to the Secretary his intention to correct his answer or statement within one week thereof...."

I will read the rest of it also. Last week also there was an instance when a Minister laid a similar statement correcting his previous answer two and a half months later. Now I read the proviso:

"...provided that the Speaker may, on being satisfied with the reasons given, waive this requirement."

The Ministers should be more efficient in laying the correct answers. I can understand a delay of one week or two weeks or even three weeks. But a period of two months is certainly too long. I would only request you to see to ensure, that you are not easily satisfied. You should be satisfied it is all-right. But you should not be easily satisfied. I would request you to probe into the matter carefully on every

occasion, and in the interest of proper Parliamentary procedure and conduct of business, you should refuse to be easily satisfied by the Minister's reasons....

MR. SPEAKER: I would have gone deeper into that if you had given your objection in writing earlier.

SHRI HARI VISHNU KAMATH: This is not an objection. This is a point of order under Direction 16.

MR. SPEAKER: For going deeper into the matter earlier notice would be helpful.

SHRI HARI VISHNU KAMATH: You should not be so rigid.

MR. SPEAKER: For my guidance, so that I may look into the matter. Many of these are formal matters. Just to attract my attention to that, if you give a written notice earlier I will go into the matter.

ANNUAL REPORTS OF WEST BENGAL FOREST DEVELOPMENT CORPORATION LTD., CALCUTTA FOR 1974-75, 1975-76 AND 1976-77 NOTIFICATION UNDER INSECTICIDES ACT, 1968 AND STATEMENT FOR NOT LAYING HINDI VERSION OF ANNUAL REPORT OF GUJARAT STATE FOREST DEVELOPMENT CORPORATION LTD. FOR 1976-77

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): I beg to lay on the Table:—

(1) A copy each of the following Reports under section 619A of the Companies Act, 1956:—

(i) Annual Report of the West Bengal Forest Development Corporation Limited, Calcutta for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.